

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

120

C.P(CAA)No. 598/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th January 2018, 10.30 A.M

| Name of the Company | Manakamna Developers Pvt.Ltd. & Ors. | | |
|---------------------|----------------------------------------------------------------------|------------------------|---------------------|
| Under Section | 230-232 | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1. KIRAN SHARMA, Pr.cs^p Petitioners Kiran Sharma
2. TIANLA
Dy Director O/o RDCER 15/01/2018
15.1.18

ORDER

Ld. Counsel for the petitioners and the Dy. Director from the O/o the Regional Director, Eastern Region, Ministry of Corporate Affairs, representing the Central Government is present.

Dy. Director on behalf of the Central Government made a request that 3 weeks time may be granted to file reply. Prayer is allowed. Reply may be filed within 2 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 1 week.

List it on 15/02/2018.

sd
(Jinan K.R.)
Member (J)

sd
(V.P.Singh)
Member (J)